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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.258/2002 in OA No.2391/2002

New Delhi, this 25th day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

Jairam Meena, Applicant
(Shri S.C.Soren, Advocate)

versus

Union of India & Anr. Respondents

ORDER(in circulation)
Shri M.P. Singh, Member(A)

Review of our order dated 24.9.2002 in OA 2391/2002 is sought on the plea that the Tribunal has not considered the grounds taken by the original applicant. Since we have held that once the promotion was on ad hoc basis, the applicant had no right to the post of UDC and respondents were directed to take steps for regular promotion of all eligible persons, including the applicant, we do not deem it necessary to consider those grounds. In this view of matter, the present RA is not maintainable under Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC and the same is accordingly dismissed.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/gtv/